

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPETITION APPEAL (AT) No.4 of 2023

In the matter of:

Alphabet Inc & Ors

Appellant

Vs

Competition Commission of India & Ors

Respondent

For Appellant: Mr Harish Salve, Sr. Advocate, Mr Sajan Poovayya, Mr Karan S Chandhiok, Ms Avaantika Kakkar, Ms Deeksha Manchanda, Mr. Kaustav Kundu, Ms Ruchi Verma, Mr. Tarun Donadi, Ms Havika Chhabra, Mr Aaksha Agarwal, Ms Vanya, Ms Gitanjali Duggal, Ms Aditi Gopalakrishnan, Mr Thomas Bohnett, Ms Smita Adreus, Advocates.

For Respondent: Samar Bansal, Mr Manu Chaturvedi, Advocates for R1.

Mr Jayant Mehta, Ms Sonam Mathur, Mr Abir Roy, Dinoo Muthappa, Mr Dhruv Dikshit, Mr Aman Shankar, Mr vivek Pandey, Mr Srikar, Advocates for R2

Mr Abir Roy, Mr. Vivek Pandey, Mr Aman Shankar, Ms Sukanya Vishwanathan, Advocates for R3.

Mr T Sundar Ramanathan, Mr Vivek Pandey, Ms Sukanya Viswanathan, Mr. Aman Shankar, Advocate/Intervenor for Matrimony .Com Ltd.

Mr. Davander Prasad, Dy. Director CCI.

ORDER

11.01.2023: Heard Mr. Harish Salve, learned senior counsel assisted by Mr Karan S Chandhiok, learned counsel for the appellant, Mr. Samar Bansal, learned counsel for the CCI, Mr Jayant Mehta, learned senior counsel for Respondent No.2 and Mr Mr Abir Roy, learned counsel for Respondent No.3. This appeal requires detailed hearing.

Admit.

Put up this appeal under the caption for hearing as 1st case subject to part heard on **17th April, 2023.**

Mr. T Sundar Ramanathan, learned counsel submits that he has filed inpleadment application through e-filing but Registry is not accepting the filing of hard copy. Registry is directed to accept filing of hard copy. It is clarified that by way of permitting the intervention petition to be filed, it may not be presumed that we have allowed the intervention petition. Intervention petition may be considered at the time of final hearing.

The appeal is admitted subject to deposit of 10% of the penalty amount which is required to be deposited through FDR in the name of Registrar, NCLAT, New Delhi. It must be submitted within four weeks from today.

(Justice Rakesh Kumar)
Member (Judicial)

(Dr Alok Srivastava)
Member (Technical)

Bm/gc